

RATIFIED MINUTES OF MEETING No.01/18 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 11.04.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 01/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 which was scheduled to be held on 11.04.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), N.B.
4.	Shri Harpreet Singh, AD	735	23060535	MSME(Chemical), N.B.
5.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 23.05.2017.			

2	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. Case is deferred to 23.05.2017.			

DR. K. P. SINGH
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Bhawan, New Delhi

3	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. Case is deferred to 23.05.2017.			

4	Case No.:2/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Approved
	HQ File :01/80/050/00161/AM17/	RLA File :05/23/040/00076/AM15/	Lic.No/Date:0510387476 27.05.2014	
	Decision: The Committee noted that ratify the norms based upon the recommendation of DHI vide U.O. dated 11.04.2017. RA may take further necessary action accordingly.			

5	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:23.05.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 02.03.2017 sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 23.05.2017.			

6	Case No.:78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 23.05.2017.			

7	Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 23.05.2017.			

8	Case No.:56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:23.05.2017
	Decision: The committee noted that firm's application is being sent to MSME (Chemical) for			

examination and comments. Case is deferred to 11.04.2017.

9	Case No.:33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. Case is deferred to 23.05.2017.				

10	Case No.:34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. Case is deferred to 23.05.2017.				

11	Case No.:35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. Case is deferred to 23.05.2017.				

12	Case No.:41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:23.05.2017
Decision: The Committee noted that the firm's reply dated 20.07.2016 has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 23.05.2017.				

13	Case No.:2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:23.05.2017
Decision: The committee noted that firm's application is being sent to DIPP for comments. Case is deferred to 23.05.2017.				

14	Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 21.02.2017 for examination and comments. Case is deferred to 23.05.2017.				

15	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:23.05.2017
Decision: The Committee noted that the firm's reply dated 18.06.2016 has been sent to the MSME on 28.06.2016 for examination and comments. Case is deferred to 23.05.2017.				

16	Case No.:21/3/80-ALC2/2016	Party Name: RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 22.07.2016 for examination and comments. Case is deferred to 23.05.2017.				

17	Case No.:12/3/80-ALC2/2016	Party Name: ELITE STEELS PVT LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date:23.05.2017
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application and decided to request to the firm to furnish information as under:- "Detailed calculation for the quantity of each raw material, engineering drawings and net weight of each item to be fabricated / manufactured from the said raw material" Case is deferred to 23.05.2017.				

18	Case No.:31/6/80-ALC2/2016	Party Name: GOLD MOHUR PROFILES LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's reply dated 09.03.2017 has been sent to the MSME (Chemical) on 21.03.2017 for examination and comments. Case is deferred to 23.05.2017.				

19	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 04.05.2016 for examination and comments. Case is deferred to 23.05.2017.				

20	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date:23.05.2017

Decision: The Committee noted that the firm's application has been sent to the MSME on 04.05.2016 for examination and comments. Case is deferred to 23.05.2017.

21	Case No.:32/6/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.				

22	Case No.:17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.				

23	Case No.:36/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date:0310803636 30.03.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's additional information dated 05.12.2016 has been sent to DHI on 07.12.2016 for examination and comments. Case is deferred to 23.05.2017.				

24	Case No.:37/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.				

25	Case No.:42/6/80-ALC2/2016	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 24.08.2016 for examination and comments. Case is deferred to 23.05.2017.				

26	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:23.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 30.03.2017 to furnish reply. Case is deferred to 23.05.2017.				

	Case No.:24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
27	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:23.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 30.03.2017 to furnish reply. Case is deferred to 23.05.2017.				

	Case No.:21/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	Defer Date:23.05.2017
28	Decision: The Committee noted that DIPP vide UO No. 12/24/2017-TSW/28 dated 11.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of export item in meters also in addition to its weight. 3. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights. 4. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights.			
	Case is deferred to 23.05.2017.			

	Case No.:3/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
29	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.			

	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
30	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.			

	Case No.:22/6/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
31	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date:23.05.2017
	Decision: The Committee noted that the firm's reply dated 29.07.2016 has been sent to the DEIT on 04.08.2016 for examination and comments. Case is deferred to 23.05.2017.			

32	Case No.:30/3/80-	Party Name: GOLDEN	Meet No/Date:1/80-	Status:
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ALC2/2016	ROLLS PVT LTD	ALC2/2017 11.04.2017	Deferred
HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the DIPP (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:44/6/80- ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
33 HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:50/6/80- ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
34 HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 06.10.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:45/6/80- ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
35 HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:46/6/80- ALC2/2016	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
36 HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:16/12/80- ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
37 HQ File :01/80/050/00332/AM17/	RLA File :05/23/040/00045/AM17/	Lic.No/Date:0510398564 19.05.2016	Defer Date:23.05.2017
Decision: The Committee noted that the DIPP deficiency letter dated 17.01.2017 has been sent to the firm on 03.02.2017 and final reminder sent to them on 31.03.2017 to furnish reply. Case is deferred to 23.05.2017.			

38 Case No.:3/9/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE	Meet No/Date:1/80- ALC2/2017	Status: Deferred
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	LIMITED	11.04.2017	
HQ File :01/80/050/00256/AM17/	RLA File :53/24/040/00005/AM17/	Lic.No/Date:5310018916 25.05.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:17/21/80-ALC2/2016	Party Name: TRF LIMITED,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
39 HQ File :01/80/050/00477/AM17/	RLA File :02/24/040/00041/AM17/	Lic.No/Date:0210206731 03.06.2016	Defer Date:23.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 30.03.2017 to furnish reply. Case is deferred to 23.05.2017.			

Case No.:22/12/80-ALC2/2016	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
40 HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 16.12.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:21/12/80-ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
41 HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm reply dated 19.11.2016 has been sent to the MSME on 15.12.2016 for comments. Case is deferred to 23.05.2017.			

Case No.:7/12/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
42 HQ File :01/80/050/00323/AM17/	RLA File :08/24/040/00117/AM17/	Lic.No/Date:0810138209 24.06.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 05.09.2016 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:14/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Approved
43 HQ File :01/80/050/00330/AM17/	RLA File :05/23/040/00131/AM17/	Lic.No/Date:0510399028 06.07.2016	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI on repeat basis as per AA No.0510353076 dated 03.05.2013 ratified in NC Meeting No.07/80 dated 25.06.2013.			
RA may take further necessary action accordingly.			

Case No.:6/12/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA	Meet No/Date:1/80-ALC2/2017	Status: Deferred
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पी० सिंह / K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		PVT. LTD.	11.04.2017	
HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date:23.05.2017	
Decision: The Committee noted that the firm's reply dated 10.10.2016 has been sent to the DEIT on 18.10.2016 for examination and comments. Case is deferred to 23.05.2017.				

45	Case No.:4/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Approved
	HQ File :01/80/050/00320/AM17/	RLA File :05/23/040/00212/AM17/	Lic.No/Date:0510399244 27.07.2016	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI on repeat basis as per AA No.0510353076 dated 03.05.2013 ratified in NC Meeting No.07/80 dated 25.06.2013.				
RA may take further necessary action accordingly.				

46	Case No.:9/12/80-ALC2/2016	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00325/AM17/	RLA File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date:23.05.2017
Decision: The Committee noted that the DHI deficiency letter has been sent to the firm on 30.03.2017 to furnish reply. Case is deferred to 23.05.2017.				

47	Case No.:25/12/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00341/AM17/	RLA File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 23.05.2017.				

48	Case No.:34/21/80-ALC2/2016	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Approved
	HQ File :01/80/050/00494/AM17/	RLA File :09/24/040/00202/AM17/	Lic.No/Date:0910063994 27.07.2016	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0910045585 dated 18.02.2011 under GN-4.				
RA may take further necessary action accordingly.				

49	Case No.:35/21/80-ALC2/2016	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Approved
	HQ File :01/80/050/00495/AM17/	RLA File :09/24/040/00203/AM17/	Lic.No/Date:0910063993 27.07.2016	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0910041387 dated 19.03.2010 under GN-4.				
RA may take further necessary action accordingly.				

	Case No.:5/12/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
50	HQ File :01/80/050/00321/AM17/	RLA File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's additional information dated 11.11.2016 has been sent to the DEIT on 28.11.2016 for examination and comments. Case is deferred to 23.05.2017.				

	Case No.:10/12/80-ALC2/2016	Party Name: GALLIUM INDUSTRIES LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
51	HQ File :01/80/050/00326/AM17/	RLA File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016	Defer Date:23.05.2017
Decision: The Committee noted that DHI deficiency letter has been sent to the firm on 30.03.2017 to furnish reply. Case is deferred to 23.05.2017.				

	Case No.:15/12/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
52	HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 23.05.2017.				

	Case No.:12/21/80-ALC2/2016	Party Name: WHEELS INDIA LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Approved
	HQ File :01/80/050/00472/AM17/	RLA File :04/24/040/00068/AM17/	Lic.No/Date:0410162206 19.08.2016	
53	Decision: The Committee decided to ratify the norms based upon the written comments of DHI vide U.O. dated 11.04.2017 dated as under:- Advance Authorization may be ratified with %wastage on repeat basis as per their earlier Advance Authorization No.0410160967 dated 31.08.2015 in Meeting No.26/17 dated 28.03.2017. RA may take further necessary action accordingly.			

	Case No.:13/21/80-ALC2/2016	Party Name: WHEELS INDIA LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Approved
	HQ File :01/80/050/00473/AM17/	RLA File :04/24/040/00067/AM17/	Lic.No/Date:0410162205 19.08.2016	
54	Decision: The Committee decided to ratify the norms based upon the written comments of DHI vide U.O. dated 11.04.2017 dated as under:- Advance Authorization may be ratified with %wastage on repeat basis as per their earlier Advance Authorization No.0410160967 dated 31.08.2015 in Meeting No.26/17 dated 28.03.2017. RA may take further necessary action accordingly.			

	Case No.:1/12/80-ALC2/2016	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
55	HQ File :01/80/050/00317/AM17/	RLA File :04/24/040/00090/AM17/	Lic.No/Date:0410162216 23.08.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. Case is deferred to 23.05.2017.				

	Case No.:9/21/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
56	HQ File :01/80/050/00469/AM17/	RLA File :34/24/040/00166/AM17/	Lic.No/Date:3410042535 20.09.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) on 07.10.2016. Case is deferred to 23.05.2017.				

	Case No.:7/21/80-ALC2/2016	Party Name: EMPIRE INDUSTRIES	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
57	HQ File :01/80/050/00467/AM17/	RLA File :34/24/040/00167/AM17/	Lic.No/Date:3410042546 21.09.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) on 07.10.2016. Case is deferred to 23.05.2017.				

	Case No.:26/25/80-ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
58	HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date:0910064161 21.09.2016	Defer Date:25.04.2017
Decision: This case has been deferred to 25.04.2017.				

	Case No.:26/21/80-ALC2/2016	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
59	HQ File :01/80/050/00486/AM17/	RLA File :03/94/040/00558/AM17/	Lic.No/Date:0310808077 26.09.2016	Defer Date:23.05.2017
Decision: The Committee noted that DHI vide UO No. 3(15)/17 - TSW (B) dated 30.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 23.05.2017.				

	Case No.:31/21/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
60	HQ File :01/80/050/00491/AM17/	RLA File :03/94/040/00578/AM17/	Lic.No/Date:0310808046 26.09.2016	Defer Date:23.05.2017
Decision: The Committee noted that the DIPP deficiency letter sent to the firm on 03.02.2017 and final reminder sent to them on 31.03.2017 to furnish reply. Case is deferred to 23.05.2017.				

61	Case No.:1/21/80-ALC2/2016	Party Name: BHARAT PRECISION INST CO	Meet No/Date:1/80-ALC2/2017	Status: Approved
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		11.04.2017	
HQ File :01/80/050/00461/AM17/	RLA File :05/23/040/00284/AM17/	Lic.No/Date:0510399946 30.09.2016	
Decision: The Committee noted that ratify the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/61 dated 11.04.2017 as under: 1. Net weight of export item may be specified as 20370 Kgs. 2. Import item at Sl. No. 1 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in export item as claimed by the firm.			
RA may take further necessary action accordingly.			

62	Case No.: 23/21/80-ALC2/2016 HQ File :01/80/050/00483/AM17/	Party Name: SHARPLEX FILTERS (I) PVT. LTD. RLA File :03/95/040/00522/AM17/	Meet No/Date:1/80-ALC2/2017 11.04.2017 Lic.No/Date:0310808293 06.10.2016	Status: Deferred Defer Date:23.05.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 02.03.2017 sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 23.05.2017.				

63	Case No.: 33/21/80-ALC2/2016 HQ File :01/80/050/00493/AM17/	Party Name: AIROIL- FLAREGAS PVT. LIMITED RLA File :03/94/040/00592/AM17/	Meet No/Date:1/80-ALC2/2017 11.04.2017 Lic.No/Date:0310808355 10.10.2016	Status: Deferred Defer Date:23.05.2017
Decision: The Committee noted that the DIPP deficiency letter sent to the firm on 03.02.2017 through email and final reminder sent to them on 31.03.2017 to furnish reply. Case is deferred to 23.05.2017.				

64	Case No.: 1/15/80-ALC2/2016 HQ File :01/80/050/00375/AM17/	Party Name: FRIZAIR PRIVATE LIMITED RLA File :09/24/040/00356/AM17/	Meet No/Date:1/80-ALC2/2017 11.04.2017 Lic.No/Date:0910064260 13.10.2016	Status: Closed
Decision: The Committee noted that RLA Hyderabad informed that the Authorisation was issued on the basis of Approved Norms/ALC Norms issued by DGFT, New Delhi and hence the ratification of norms is not required. The Committee decided to close the case. RA may take further necessary action accordingly.				

65	Case No.: 24/21/80-ALC2/2016 HQ File :01/80/050/00484/AM17/	Party Name: TINITA ENGINEERING PVT.LTD. RLA File :03/95/040/00524/AM17/	Meet No/Date:1/80-ALC2/2017 11.04.2017 Lic.No/Date:0310808388 14.10.2016	Status: Deferred Defer Date:23.05.2017
Decision: The Committee noted that the firm's reply dated 10.04.2017 received through email has been sent to DIPP on 10.04.2017 for comments. Case is deferred to 23.05.2017.				

	Case No.:8/21/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
66	HQ File :01/80/050/00468/AM17/	RLA File :34/24/040/00193/AM17/	Lic.No/Date:3410042599 19.10.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. Case is deferred to 23.05.2017.				

	Case No.:2/21/80-ALC2/2016	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
67	HQ File :01/80/050/00462/AM17/	RLA File :05/23/040/00331/AM17/	Lic.No/Date:0510400174 20.10.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 23.05.2017.				

	Case No.:25/21/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
68	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Defer Date:23.05.2017
Decision: The Committee noted that the DHI deficiency letter dated 20.02.2017 has been sent to the firm on 30.03.2017 to furnish reply. Case is deferred to 23.05.2017.				

	Case No.:10/21/80-ALC2/2016	Party Name: EMPIRE INDUSTRIES	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
69	HQ File :01/80/050/00470/AM17/	RLA File :34/24/040/00199/AM17/	Lic.No/Date:3410042629 27.10.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 23.05.2017.				

	Case No.:30/21/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00490/AM17/	RLA File :03/94/040/00624/AM17/	Lic.No/Date:0310808805 27.10.2016	Defer Date:23.05.2017
70	Decision: The Committee noted that DIPP vide UO No. 12/24/2017-TSW/70 dated 11.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 22.02.2017 has been perused which is not complete and they may be asked to submit the following information: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. For net weight of components to be manufactured from import items at Sl. No.1 to 8, details of components with net weights thereof may be indicated. 3. Detailed calculations for the quantity of import items at Sl. No. 8, 11 & 12, supported by length and number of pipes/tubes in the export product. 4. Net Weights of import items at Sl. No. 9, 10 & 13. Case is deferred to 23.05.2017.			

के० पी० सिंह/K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 याणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 प्रयोग भवन, नई दिल्ली
 Prag Bhawan, New Delhi

71	Case No.:36/21/80-ALC2/2016	Party Name: NAVKAR FITTINGS & FORGINGS PVT LTD	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00496/AM17/	RLA File :03/95/040/00606/AM17/	Lic.No/Date:0310808954 03.11.2016	Defer Date:23.05.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 02.03.2017 sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 23.05.2017.			

72	Case No.:6/21/80-ALC2/2016	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00466/AM17/	RLA File :04/24/040/00135/AM17/	Lic.No/Date:0410162505 18.11.2016	Defer Date:23.05.2017
	Decision: The Committee noted that the DHI deficiency letter dated 31.01.2017 has been sent to the firm on 31.01.2017 to furnish reply. Case is deferred to 23.05.2017.			

73	Case No.:20/21/80-ALC2/2016	Party Name: SPECTRUM AUTOMATION & CONTROLS	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00480/AM17/	RLA File :05/24/040/00392/AM17/	Lic.No/Date:0510400445 22.11.2016	Defer Date:23.05.2017
	Decision: The Committee noted that DIPP vide UO No. 12/24/2017-TSW/73 dated 11.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format. 2. Details of import item at Sl. No. 48 and its specific use in export items. 3. Use of import items at Sl. No. 51 & 52 in manufacture of export items. Case is deferred to 23.05.2017.			

74	Case No.:14/21/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
	HQ File :01/80/050/00474/AM17/	RLA File :05/23/040/00396/AM17/	Lic.No/Date:0510400591 02.12.2016	Defer Date:23.05.2017
	Decision: The Committee noted that DIPP vide UO No. 12/24/2017-TSW/74 dated 11.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Basis for the quantities of import items at Sl. No. 1 to 5 supported by documentary evidence. 2. Bifurcated quantities of import items at Sl. No. 1 to 29 to be accounted for in the export item and to be supplied as spares Case is deferred to 23.05.2017.			

75	Case No.:16/21/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
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HQ File :01/80/050/00476/AM17/	RLA File :05/23/040/00395/AM17/	Lic.No/Date:0510400590 02.12.2016	Defer Date:23.05.2017
Decision: The Committee noted that DIPP vide UO No. 12/24/2017-TSW/75 dated 11.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Basis for the quantities of import items at Sl. No. 1 & 2 supported by documentary evidence. 2. Bifurcated quantities of import items at Sl. No. 1 to 17 to be accounted for in the export item and to be supplied as spares. Case is deferred to 23.05.2017.			

Case No.:21/21/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
76 HQ File :01/80/050/00481/AM17/	RLA File :53/24/040/00023/AM17/	Lic.No/Date:5310019256 02.12.2016	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:39/21/80- ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
77 HQ File :01/80/050/00499/AM17/	RLA File :03/94/040/00760/AM17/	Lic.No/Date:0310809831 14.12.2016	Defer Date:23.05.2017
Decision: The Committee noted that DEIT deficiency letter dated 21.02.2017 has been sent to the firm on 30.03.2017 through email to furnish reply. Case is deferred to 23.05.2017.			

Case No.:1/24/80- ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
78 HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application is being sent to the MSME for examination and comments. Case is deferred to 23.05.2017.			

Case No.:2/1/80- ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Deferred
HQ File :01/80/050/00652/AM17/	RLA File :05/24/040/00560/AM17/	Lic.No/Date:0510401634 14.02.2017	Defer Date:23.05.2017
79	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application and decided to call for following information from the firm:- (i) Calculation, weight length of item 1 to 4 in E.P. (ii) Quantity in numbers for item 7 in place of sets. Case is deferred to 23.05.2017.		

80	Case No.:4/1/80- ALC2/2017	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:1/80- ALC2/2017 11.04.2017	Status: Approved
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HQ File :01/80/050/00654/AM17/	RLA File :05/23/040/00550/AM17/	Lic.No/Date:0510401691 17.02.2017	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI on repeat basis as per AA No.0510353076 dated 03.05.2013 ratified in NC Meeting No.07/80 dated 25.06.2013.			
RA may take further necessary action accordingly.			

Case No.:3/1/80-ALC2/2017	Party Name: M M AQUA TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
81 HQ File :01/80/050/00653/AM17/	RLA File :05/24/040/00140/AM14/	Lic.No/Date:0510401720 20.02.2017	Defer Date:23.05.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.04.2017 for examination and comments. Case is deferred to 23.05.2017.			

Case No.:1/1/80-ALC2/2017	Party Name: TUBEX INDIA	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
82 HQ File :01/80/050/00651/AM17/	RLA File :05/24/040/00593/AM17/	Lic.No/Date:0510401746 22.02.2017	Defer Date:23.05.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 5 & 11 of Standard Deficiency Format" Case is deferred to 23.05.2017.			

Case No.:5/1/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2017 11.04.2017	Status: Deferred
83 HQ File :01/80/050/00655/AM17/	RLA File :09/24/040/00666/AM17/	Lic.No/Date:0910064852 31.03.2017	Defer Date:23.05.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 23.05.2017.			

S.No.01

Case No. A/R-110	M/s.	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date
Meeting No.01/18	Motherson	RA.F.No.05/24/040/00407/AM15	0510377258
Date: 11.04.2017	Sumi Systems Ltd., New Delhi	Request for fixation of norms	dt.27.01.2014
Decision: The Committee noted that Firm's request has been sent to MSME (Chemical) on 05.07.2016 followed by reminder on 29.03.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.02

Case No. A/R-138	M/s. UNI VTL	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date
Meeting No.01/18	Precision Pvt.	RA.F.No.03/95/040/00338/AM15	0310787040

के. पी. सिंह
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
आणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Date: 11.04.2017	Ltd., Dharwad	Request for fixation of norms	dt.18.07.2014
Decision: Shri Dilip Naik, Manager (SCM) from the firm appeared before the Committee for 'Personal Hearing'. He was not able to provide details sought by the Norms Committee. He has been advised to provide further details as suggested during Personal Hearing to enable Norms Committee to take a decision.			
Case is deferred to 23.05.2017.			

S.No.03

Case No. A/R-139	M/s. Auto	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date
Meeting No.01/18	Comp India	RA.F.No.31/24/040/00142/AM13	3110056333
Date: 11.04.2017	Pvt. Ltd., Nashik	Request for fixation of norms	dt.27.11.2012
Decision: The Committee noted that the DHI deficiency letter sent to the firm on 30.03.2017 through email to furnish reply. Case is deferred to 23.05.2017.			

S.No.04

Case No. A/R-178	M/s. Donaldson	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date
Meeting No.01/18	India Filter	RA.F.No.05/23/040/00074/AM16	0510394576
Date: 11.04.2017	Systems Pvt. Ltd., Gurgaon	Request for fixation of norms	dt.16.06.2015
Decision: The Committee noted that the firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016 for examination and comments and committee decided reminder DO to DEIT.			
Case is deferred to 23.05.2017.			

S.No.05

Case No. A/R-77	M/s. Glovis India	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date
Meeting No.01/18	Pvt. LTd.,	RA.F.No.04/24/040/00124/AM16	0410161029
Date: 11.04.2017	Sriperumbudur, TN	Request for fixation of norms	dt.21.09.2015
Decision: The Committee noted that DHI vide UO No. 3(01)/17-TSW(B) dated 30.03.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply.			
Case is deferred to 23.05.2017.			

S.No.06

Case No. A/R – 153	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00115/AM17/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/95/040/00654/AM16	0310801773
Date: 11.04.2017		Request for amendment and re-consideration of item.	dt. 14.01.2016
Decision: The Committee noted that modified the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/153-A/R dated 11.04.2017 as under:			
- Words "Thickness 30-70 mm" may be suffixed with the description of import items at Sl. Nos. 1 to 3. - No change may be made in the quantities of import items at Sl. No. 1, 2 & 3 as the same have been allowed as 1.05 Kgs./Kg. content in the export item. - Quantity of import item at Sl. No. 5 may be allowed as 55 Nos. (116860 Kgs.) on net to net basis with accountability clause. - No change may be made in the weight of import item at Sl. No. 6 as the same has been allowed after taking 20 % recovery from scrap. - Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed as 30438 Kgs., 22000 Kgs. 20788 Kgs. & 51226 Kgs. respectively as details for			

- requirement of welding consumables submitted by the firm.
6. Quantity of import item at Sl. No. 12(New item) namely, Thermocouple , may be allowed as 92 Nos. on net to net basis with accountability clause

RA may take further necessary action accordingly.

S.No.07

Case No. A/R – 163	M/s Birla	F.No.01/80/050/00350/AM16/DES.I	Lic. No. and date
Meeting No.01/18	Furukawa Fibre	RLA No.17/24/040/00019/AM16	1710006132
Date: 11.04.2017	Optics Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 22.06.2015
Decision: The Committee noted that the firm's request has been sent to DEIT on 17.02.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.08

Case No. A/R – 164	M/s Birla	F.No.01/80/050/00347/AM16/DES.I	Lic. No. and date
Meeting No.01/18	Furukawa Fibre	RLA No.17/24/040/00033/AM16	1710006162
Date: 11.04.2017	Optics Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 11.08.2015
Decision: The Committee noted that the firm's request has been sent to DEIT on 17.02.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.09

Case No. A/R – 165	M/s Birla	F.No.01/80/050/00361/AM16/DES.I	Lic. No. and date
Meeting No.01/18	Furukawa Fibre	RLA No.17/24/040/00043/AM16	1710006165
Date: 11.04.2017	Optics Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 27.08.2015
Decision: The Committee noted that the firm's request has been sent to DEIT on 17.02.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.10

Case No. A/R – 166	M/s Shaktiman	F.No.01/80/050/00003/AM17/DES.I	Lic. No. and date
Meeting No.01/18	Rub Rolls P.	RLA No.33/24/040/00007/AM16	3310030255
Date: 11.04.2017	Ltd., Kaithal.	Request for re-consideration on ratification of norms.	dt. 07.10.2015
Decision: The Committee noted that the firm's request has been sent to MSME (Chemical) on 17.02.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.11

Case No. A/R-168	M/s Boom	F.No.01/80/050/00097/AM12/DES.I	Lic. No. and date
Meeting No.01/18	Systems	RLA No.05/23/040/00156/AM12	0510297632
Date: 11.04.2017	Private Limited, Faridabad.	Request for re-consider for ratification of norms for the product.	dt. 26.07.2011
Decision: Shri Arun Raut, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. Case is deferred to 23.05.2017.			

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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S.No.12

Case No. A/R – 169	M/s Siria	F.No.01/80/050/00115/AM15/DES.I	Lic. No. and date
Meeting No.01/18	Impex Pvt.	RLA No.05/24/040/00446/AM13	(i) 0510351414
Date: 11.04.2017	Ltd., New Delhi	Request for re-fixation of norms.	dated 11.04.2013
			(ii) 0510350478
			dated 01.04.2013

Decision: The Committee noted that modified the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/169-A/R dated 11.04.2017 as under:

1. It was informed by the firm's representative during Personal Hearing in Norms Committee on 28.02.2017 that exports & imports against the two Advance Authorizations were made by them prior to ratification of Norms by the Norms Committee and therefore, it is not possible to amend description of export & import items in the export & import documents as per the decision of Norms Committee. Further, it was also confirmed by the firm's representative that they imported "unannealed moly mirror/shield" and exported "annealed moly mirror/shield" after due annealing. Documentary evidences to this effect were also submitted during the Personal Hearing.
2. Keeping above in view, for the purpose of redemption, description of export items in the both the Advance Authorizations may be restored as per original Advance Authorizations.

RA may take further necessary action accordingly.

S.No.13

Case No. A/R – 172	M/s Lloyd	F.No.01/80/050/00447/AM13/DES.I	Lic. No. and date
Meeting No.01/18	Electric &	RLA No.03/23/040/00346/AM13	0510341301
Date: 11.04.2017	Engineering Limited, New Delhi.	Request for revision/amendment of norms.	dt. 20.12.2012

Decision: The Committee noted that modified the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/172-A/R dated 11.04.2017 as under:

For the purpose of redemption, taking clue from SION C-814, norms may be modified as under:

1. Quantities of import items from Sl. No 1, 2, 3, 5, 7 & 8 may be allowed on net to net basis with accountability clause.
2. Import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products.

RA may take further necessary action accordingly.

S.No.14

Case No. A/R – 188	M/s Bharat	F.No.01/80/050/00440/AM12/DES.I	Lic. No. and date
Meeting No.01/18	Heavy	RLA No.04/24/040/00217/AM12	(i) 0410131227
Date: 11.04.2017	Electricals Ltd., Chennai	Request for amendment of Export product weight of norms	dated 02.12.2011
			(ii) 0410114137
			dated 31.05.2010
			(iii) 0410128752
			dated 30.09.2011
			(iv) 0410119697
			dated 12.12.2010
			(v) 0410110351
			dated 23.12.2009
			(vi) 410121379
			dated 08.02.2011
			(vii) 0410108868
			dated 28.10.2009

		(viii) 0410108786 dated 23.10.2009 (ix) 0410128794 dated 30.09.2011 (x) 0410121382 dated 08.02.2011 (xi) 0410089879 dated 08.06.2007 (xii) 0410115017 dated 28.06.2010 (xiii) 0410130775 dated 23.11.2011 (xiv) 0410114086 dated 28.05.2010 (xv) 0410121519 dated 10.02.2011 (xvi) 0410107827 dated 15.09.2009 (xvii) 0410112742 dated 29.03.2010 and (xviii) 0410110530 dated 04.01.2010
Decision: The Committee decided to modify the norms based upon the written recommendation of DHI vide U.O. No TSWB 3/46/2011 dated 31.03.2017. (Annexure enclosed). RA may take further necessary action accordingly.		

ANNEXURE

M/s Bharat Heavy Electricals Limited, Chennai

Sl.No.	AA No. and date	Earlier Ratified Export Weight (MT)	Revised Export Weight (MT)
1.	0410131227 Dated 02.12.2011	6469	6338
2.	0410114137 Dated 31.05.2010	4317	3882
3.	0410128752 Dated 30.09.2011	14662	11238
4.	0410119697 Dated 12.12.2010	3995	2637
5.	0410110351 Dated 23.12.2009	2663	2027
6.	0410121379 Dated 08.02.2011	2676	1928
7.	0410108868 Dated 28.10.2009	12391	8726
8.	0410108786 Dated 23.10.2009	12391	8680
9.	0410128794 Dated 30.09.2011	8889	5367
10.	0410121382 Dated 08.02.2011	2676	1883
11.	0410089879 Dated 08.06.2007	4660	3857
12.	0410115017 Dated 28.06.2010	4436	3927
13.	0410130775 Dated 23.11.2011	10052	6176
14.	0410114086 Dated 28.05.2010	4356	4327
15.	0410121519 Dated 10.02.2011	8714	6757
16.	0410107827 Dated 15.09.2009	2197	802
17.	0410112742 Dated 29.03.2010	4727	3827
18.	0410110530 Dated 04.01.2010	3155	2667

S. No.15

Case No.A/R – 184	M/s Schmetz India Pvt. Ltd.,	F.No.01/80/171/00021/AM15/DES.I
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क० पी० सिंह / K. P. SINGH
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Deputy Director General of Foreign Trade
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Meeting No.01/18	Gandhidham	Request for Re-view norms allowed for Industrial Sewing Machine Needles.
Date: 11.04.2017		
Decision: The following points were considered by the Norms Committee for review of scrap norms: 1. Request is for revision of scrap norms for the manufacture of Industrial Sewing Machine Needles by an EOU in terms of para 6.08 (e) of Foreign Trade Policy 2015-20 and not for revision of norms under Advance Authorization. 2. While fixing SIONs or adhoc norms under Advance Authorization, recovery is normally taken from the scrap generated during the manufacturing operations. In case EOU/SEZ units, as disposal of scrap is on payment of applicable duties, recovery for scrap is not required to be taken for fixing of scrap norms. 3. Even if SION exists for Sewing Machine Needles at C-800, wastage may vary for different sewing machine needles, depending upon their sizes & shapes. 4. In the present case, MSME-DI, Bangalore have certified scrap norms, after inspection of the manufacturing process. In view of the above and as the scrap norms shall be used for the disposal of scrap actually generated during the manufacturing operations on payment of applicable duties and not for fixation of norms under Advance Authorization, it was decided to accept the recommendations of MSME-DI, Bangalore for revision of scrap norms for manufacture of Industrial Sewing Machine Needles in terms of para 6.08 (e) of Foreign Trade Policy 2015-20. This decision shall however be applicable as ad hoc norms for this application only. DC (CSEZ) may take further necessary action accordingly.		

S.No.16

Case No.A/R -01	M/s Tema India Ltd., Mumbai	F.No.01.80.050/00184/AM15/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/95/040/00054/AM15	0310778836
Date: 11.04.2017		Request for re-fixation of norms.	dt. 21.04.2014
Decision: The Committee noted that modified the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/01-A/R dated 11.04.2017 as under: 1. Net Empty weight of export items at Sl. No. 1, 2 & 24 may be modified as 53.72 MT, 56.82 MT & 1.53 MT respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 4804.8 Meters (4.815 MT) on net to net basis as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 16218.2 Meters (15.109 MT) on net to net basis as claimed by the firm. 4. Quantity of import item at Sl. No. 6 may be allowed as 148 Nos. on net to net basis. Duty free weight of this item may be allowed as 197.756 MT as 1.212 Kgs/Kg. content in the export products after taking 20% recovery from scrap. 5. Quantity of import item at Sl. No. 15 may be allowed as 29902 Kgs. as 1.57 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No. 16 may be allowed as 7525 Kgs. as 1.53 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.			

S.No.17

Case No.A/R -02	M/s Tema India Ltd., Mumbai	F.No.01.80.050/00603/AM15/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/95/040/00709/AM15	0310791613
Date: 11.04.2017		Request for ratification of norms	dt. 02.12.2014
Decision: The Committee noted that ratified the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/02-A/R dated 11.04.2017 as under: 1. Net Empty weight of export item may be specified as 91.5 MT.			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 6544 Kgs. as 1.22 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed as 35222 Kgs. as 1.091 Kgs/Kg. content in the export product after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 25020 Kgs., as 1.015 Kgs/Kg. content in the export product.
5. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. (82 Kgs.) on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 5 may be allowed as 4 Nos. (26 Kgs.) on net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.18

Case No.A/R -03	M/s Tema India Ltd., Mumbai	F.No.01.80.050/00214/AM17/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/95/040/00132/AM17	0310804782 dt.
Date: 11.04.2017		Request for ratification of norms	18.05.2016

Decision: The Committee noted that ratified the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/03-A/R dated 11.04.2017 as under:

1. Net Empty weights of export items at Sl. No. 1 to 8 may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	160.743	3	160.743	5	160.743	7	143.40
2	160.743	4	160.743	6	160.743	8	178.623

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 5 & 8
3. Quantity of import item at Sl. No.1 may be allowed as 64898 Meters(73741 Kgs.) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 292 Nos. on net to net basis. Duty free weight of this item may be allowed as 369030 Kgs. as 1.15 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Import items at Sl. No. 3, 6 & 7 may be deleted as not required by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 21658 Kgs., being less than the net content in export products.
7. Quantity of import item at Sl. No. 5 may be allowed as 428423 Kgs. as 1.077 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 8 may be allowed as 57326 Kgs. as 1.05 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 9 may be allowed as under:
Welding wire/Electrodes/Strip: 14483 Kgs.
Welding Flux: Equal to weight of welding wire/Strip

RA may take further necessary action accordingly.

S.No.19

Case No.A/R - 04	M/s Dee Development Engineers Ltd., Haryana	F.No.01/80/050/000066/AM17/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.05/23/040/00459/AM16	0510397502
Date: 11.04.2017		Request for ratification of norms.	dt. 04.02.2016

Decision: The Committee noted that the firm's request has been sent to the DHI on 05.04.2017 for examination and comments. Case is deferred to 23.05.2017.

S.No.20

Case No.A/R – 05	M/s Shakti Pumps (I) Ltd., Bhopal	F.No.01/80/050/000321/AM16/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.56/24/040/00024/AM16	5610004662
Date: 11.04.2017		Request for amendment of norms.	dt. 21.08.2015
Decision: The Committee noted that the firm's request has been sent to the DIPP on 05.04.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.21

Case No.A/R – 06	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00435/AM16/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/94/040/00441/AM16	0310798673 dt.
Date: 11.04.2017		Request for correction in ratification of norms.	04.09.2015
Decision: The Committee noted that the firm's request has been sent to the DHI on 05.04.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.22

Case No.A/R – 07	M/s Sharma Pharmaceutical Pvt. Ltd., Gujarat.	F.No.01/80/050/00308/AM14/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.34/24/040/00131/AM14	3410037864
Date: 11.04.2017		Request for ratification of norms.	Date 11.09.2013
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 Export Product Wise" Case is deferred to 23.05.2017.			

S.No.23

Case No.A/R – 08	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00241/AM16/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/95/040/00156/AM16	0310797014
Date: 11.04.2017		Request amendment of ratification of norms.	Date 02.07.2015
Decision: The Committee noted that the firm's request has been sent to the DRDO on 05.04.2017 for examination and comments. Case is deferred to 23.05.2017.			

S.No.24

Case No.A/R – 09	M/s L&T-MHPS Turbine Generators Private Limited, Gujarat	F.No.01/80/050/00652/AM11/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/95/040/00545/AM11	0310601333
Date: 11.04.2017		Request for re-ratification of norms.	Date 15.11.2010
Decision: The Committee noted that modified the norms based upon the recommendation of DHI vide U.O. dated 11.04.2017. RA may take further necessary action accordingly.			

S.No.25

Case No.A/R – 10	M/s L&T-MHPS Turbine Generators Private Limited, Gujarat	F.No.01/80/050/00119/AM12/DES.I	Lic. No. and date
Meeting No.01/18		RLA No.03/95/040/00126/AM11	0310635194
Date: 11.04.2017		Request for re-ratification of norms.	Date 09.06.2011
Decision: The Committee noted that modified the norms based upon the recommendation of DHI vide U.O. dated 11.04.2017. RA may take further necessary action accordingly.			

4, 53, 54,

Sl.No. 24 & Sl.No. 25

Department of Heavy Industry

For NC Meeting dated 11/4/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
4	510387476	ISGEC H	Item 1,2- net to net under GN4 with accountability clause.
53	410162206	Wheels I	%wastage on Repeat basis of earlier NC approved AA
54	410162205	Wheels I	%wastage on Repeat basis of earlier NC approved AA
A/R9	310601333	L&T	Item 13-36 total number is same as in approved AA for repeat. Item 70,71,73,74,77,79 ,83,84- net to net under GN4 with accountability clause.
A/R10	310635194	L&T	Item 93-99-net to net under GN4 with accountability clause. EP rating -justification as enclosed by DES-I ,in order. Serial number is shifted by one digit due to Items 5 of present AA to be repeated with Item 78-79 of approved AA.

NC may take a view



(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

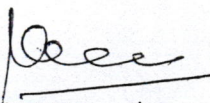
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11/4/2017

Department of Heavy Industry

For NC Meeting dated 11/4/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
✓ 4	510387476	ISGEC H	Item 1,2- net to net under GN4 with accountability clause.
53	410162206	Wheels I	%wastage on Repeat basis of earlier NC approved AA
54	410162205	Wheels I	%wastage on Repeat basis of earlier NC approved AA
A/R9	310601333	L&T	Item 13-36 total number is same as in approved AA for repeat, Item 70,71,73,74,77,79 ,83,84- net to net under GN4 with accountability clause.
A/R10	310635194	L&T	Item 93-99-net to net under GN4 with accountability clause. EP rating -justification as enclosed by DES-I ,in order. Serial number is shifted by one digit due to Items 5 of present AA to be repeated with Item 78-79 of approved AA.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

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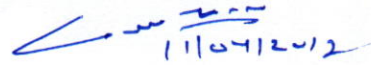
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. 21/6/80 (M/s Dee Development Engineers Limited) (Advance Authorization No. 0510398216 dated 13.04.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export item in meters also in addition to its weight.
3. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
4. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights.

Norms committee may take a view

 11/04/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/24/2017-TSW/28 dated 11/04/2017

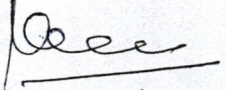
11/4/2017

Department of Heavy Industry

For NC Meeting dated 11/4/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
4	510387476	ISGEC H	Item 1,2- net to net under GN4 with accountability clause.
✓ 53	410162206	Wheels I	%wastage on Repeat basis of earlier NC approved AA
54	410162205	Wheels I	%wastage on Repeat basis of earlier NC approved AA
A/R9	310601333	L&T	Item 13-36 total number is same as in approved AA for repeat, Item 70,71,73,74,77,79 ,83,84- net to net under GN4 with accountability clause.
A/R10	310635194	L&T	Item 93-99-net to net under GN4 with accountability clause. EP rating -justification as enclosed by DES-I ,in order. Serial number is shifted by one digit due to Items 5 of present AA to be repeated with Item 78-79 of approved AA.

NC may take a view



(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

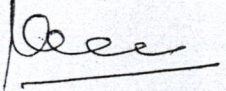
54
11/4/2017

Department of Heavy Industry

For NC Meeting dated 11/4/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
4	510387476	ISGEC H	Item 1,2- net to net under GN4 with accountability clause.
53	410162206	Wheels I	%wastage on Repeat basis of earlier NC approved AA
✓ 54	410162205	Wheels I	%wastage on Repeat basis of earlier NC approved AA
A/R9	310601333	L&T	Item 13-36 total number is same as in approved AA for repeat, Item 70,71,73,74,77,79 ,83,84- net to net under GN4 with accountability clause.
A/R10	310635194	L&T	Item 93-99-net to net under GN4 with accountability clause. EP rating -justification as enclosed by DES-I ,in order. Serial number is shifted by one digit due to Items 5 of present AA to be repeated with Item 78-79 of approved AA.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

DL 59
11/4/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Bonatrans India Ltd for ratification of norms of AA no 0310808077 dt 26-09-2016

DES-I, DGFT may kindly refer to the above mentioned licence M/S Bonatrans India Ltd. I am directed to state that the firm may be asked to submit following information.

1. SI no b) of Raw materials /Consumables(B) as per Technical Details II in appendix 4E of application.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
30-03-17

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(15)/17-TSW(B)

dated

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3/4/17

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11/4/2017

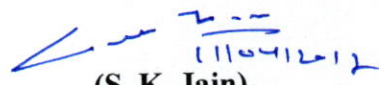
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/04/2017 - Case No. 1/21/80 (M/s Bharat Precision Inst Co.)
(Advance Authorization No. 0510399946 dated 30.09.2016)**

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 20370 Kgs.
2. Import item at Sl. No. 1 may be allowed on net to net basis with accountability clause.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in export item as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2017-TSW/61 dated 11/04/2017

DL 70
21/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. 30/21/80 (M/s Heurtey Petochem India Pvt. Limited) (Advance Authorization No. 0310808805 dated 27.10.2016)

Reply submitted by the firm vide their letter dated 22.02.2017 has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No.1 to 8, details of components with net weights thereof may be indicated.
3. Detailed calculations for the quantity of import items at Sl. No. 8, 11 & 12, supported by length and number of pipes/tubes in the export product.
4. Net Weights of import items at Sl. No. 9, 10 & 13.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/24/2017-TSW/70 dated 11/04/2017

DL 73
11/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/04/2017 - Case No. 20/21/80 (M/s Spectrum Automation & Controls)
(Advance Authorization No. 0510400445 dated 22.11.2016)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format.
2. Details of import item at Sl. No. 48 and its specific use in export items.
3. Use of import items at Sl. No. 51 & 52 in manufacture of export items.

Norms committee may take a view


(11/04/2017)

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/24/2017-TSW/73 dated 11/04/2017

DL 74
11/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. 14/21/80 (M/s Driplex Water Engineering Private Ltd.) (Advance Authorization No. 0510400591 dated 02.12.2016)

Firm may be asked to submit the following details:

1. Basis for the quantities of import items at Sl. No. 1 to 5 supported by documentary evidence.
2. Bifurcated quantities of import items at Sl. No. 1 to 29 to be accounted for in the export item and to be supplied as spares

Norms committee may take a view

✓ 11/04/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/24/2017-TSW/74 dated 11/04/2017

DL 75
11/4/2017

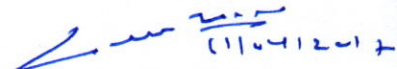
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. 16/21/80 (M/s Driplex Water Engineering Private Ltd.) (Advance Authorization No. 0510400590 dated 02.12.2016)

Firm may be asked to submit the following details:

1. Basis for the quantities of import items at Sl. No. 1 & 2 supported by documentary evidence.
2. Bifurcated quantities of import items at Sl. No. 1 to 17 to be accounted for in the export item and to be supplied as spares.

Norms committee may take a view


(11/4/2017)

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/24/2017-TSW/75 dated 11/04/2017

DL Sl. No. 5
11/4/2017

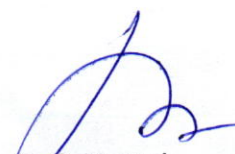
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Glovis India Pvt. Ltd for
ratification of norms of AA no-0410161029 DT 21-09-15

DES-I, DGFT may kindly refer to the above mentioned
application of M/S Glovis India Pvt. Ltd. I am directed to
state that the comments of this Office is as under

" DES I may examine the applicant's justification given
in their letter of dated 04097-16 to consider on repeat basis
after calling for appropriate AA no."

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
30-03-17

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(01)/17-TSW(B)

dated

2
3/4/17

Sl. No. 6
11/4/2017

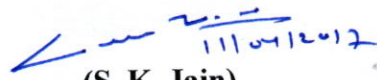
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/04/2017 - Case No. A/R-153 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310801773 dated 14.01.2016)**

Norms may be modified as under:

1. Words " Thickness 30-70 mm" may be suffixed with the description of import items at Sl. Nos. 1 to 3.
2. No change may be made in the quantities of import items at Sl. No. 1, 2 & 3 as the same have been allowed as 1.05 Kgs./Kg. content in the export item.
3. Quantity of import item at Sl. No. 5 may be allowed as 55 Nos. (116860 Kgs.) on net to net basis with accountability clause.
4. No change may be made in the weight of import item at Sl. No. 6 as the same has been allowed after taking 20 % recovery from scrap.
5. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed as 30438 Kgs., 22000 Kgs. , 20788 Kgs. & 51226 Kgs. respectively as details for requirement of welding consumables submitted by the firm.
6. Quantity of import item at Sl. No. 12(New item) namely, Thermocouple , may be allowed as 92 Nos. on net to net basis with accountability clause

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

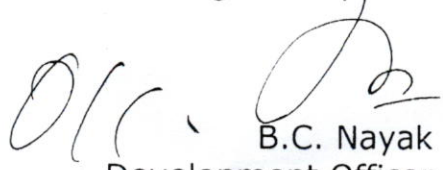
DIPP No. 12/24/2017-TSW/153-A/R dated 11/04/2017

Sl. No. 11
11/4/2017

Subject: Application of M/S Booms Systems for ratification of norms of AA no 0510297632 dt 26-07-11

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Booms Systems. Firm's representation has been examined. DGFT is requested to clarify as to whether Assembly and Installation at project site is also included in the definition of manufacturing given at para 9.31 of Policy. The firm may be asked to submit following clarifications.

1. Firm may clarify if there is any amendment in Advance Authorisation.
2. The firm to clarify if export products were manufactured in the plant or only assembled at site.
3. Both in import list and excise (out), control station 1 appears same. Also BFV at 11A(b)-serial no 50. The firm to clarify if there is still manufacturing activity,


B.C. Nayak
Development Officer
20-10-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(48)/12-TSW(B)

dated

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27/13/17

PM.

Sp. No. 12
11/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

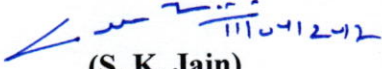
NC Meeting dated 11/04/2017 - Case No. A/R-169 (M/s Siria Impex (P) Limited)

(1. Advance Authorization No. 0510351414 dated 11.04.2013)

(2. Advance Authorization No. 0510350478 dated 01.04.2013)

1. It was informed by the firm's representative during Personal Hearing in Norms Committee on 28.02.2017 that exports & imports against the two Advance Authorizations were made by them prior to ratification of Norms by the Norms Committee and therefore, it is not possible to amend description of export & import items in the export & import documents as per the decision of Norms Committee. Further, it was also confirmed by the firm's representative that they imported "unannealed moly mirror/shield" and exported "annealed moly mirror/shield" after due annealing. Documentary evidences to this effect were also submitted during the Personal Hearing.
2. Keeping above in view, for the purpose of redemption, description of export items in the both the Advance Authorizations may be restored as per original Advance Authorizations.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/24/2017-TSW/169-A/R dated 11/04/2017

Sl. No. 13
11/4/2017

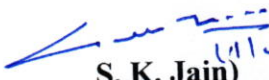
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. A/R-172 (M/s Lloyd Electric & Engineering Limited) (Advance Authorization No. 0510341301 dated 20.12.2012)

For the purpose of redemption, taking clue from SION C-814, norms may be modified as under:

1. Quantities of import items from Sl. No 1, 2, 3, 5, 7 & 8 may be allowed on net to net basis with accountability clause.
2. Import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products.

Norms committee may take a view


S. K. Jain
Development Officer

Norms Committee I

DIPP No. 12/24/2017-TSW/172-A/R dated 11/04/2017

Sl. No. 14
11/4/2017

DEPARTMENT OF HEAVY INDUSTRY

Sub: Amendment in AA- Ref from DGFT

DGFT ref :1/80/50/440/AM12 DES-I

BHEL Chennai have submitted copy of Project Authority Certificated in support of the actual weight of the Export item ,which may be considered by DGFT for redemption of respective AA in place of earlier ratified export weight .

This has approval of JS



(K.K. Tiwari)

Industrial Adviser

DyDGFT, DES-I

TSWB 3/46/2011 dated 31/3/ 2017

(7)

Sl. No. 15
11/4/2017

VALUATION REPORT WITH PERCENTAGE OF SCRAP

M/s Schmetz India Pvt Ltd., No.28A, KIADB Industrial Area, 1st Phase, Kumbalagodu, Bangalore 560074, a 100% Export Oriented Unit manufacturing of Sewing Needles used in stitching. Requested MSME Development Institute, Bangalore 560010 to provide a technical report regarding the process wastage as required by CSEZ Authorities to fix the norms and hence the report:

1	Name and Address of the Unit/Factory	M/s Schmetz India Pvt Ltd., 28A KIADB Industrial Area, 1 st Phase, Kumbalagodu, Bangalore 560074
2	Date of Inspection	20/05/2016
3	Registration No. & Date:	CIN:U74999MH1997PTC105834
4	Constitution of the firm	Private Limited Company
5	Year of Establishment / Date of Commencement of Production	Year of Established: 2004 Date :03/01/2008
6	Products to Manufacture	Sewing Machine Needles
7	Power load allotted and connected	490 KVA and 390 KVA
8	Employment potential	1. Administrative : 6 Nos. 2. Technical 13 Nos. 3. Skilled 34 Nos. 4. Unskilled 17 Nos.
9	Name of Inspecting Officer	Shri K Shivappa, Asst. Director (Mech) MSME – DI, Bangalore-10

Unit's activity and operations involved at "M/S SCHMETZ INDIA PVT LTD.," : -

M/s Schmetz India Pvt Ltd., is a manufacturer of Sewing Machine Needles made from using imported raw material – High Carbon Chrome Vanadium Alloy Steel Wire received with identification of Barrel No. are stored and sent to Wire Cutting Department for processing. Further the raw materials are taken up for machining which involves various operations like Rounding, Swaging, Rolling and Marking, Soft Straightening, Stamping, Groove Milling, Barb Grinding and Point, Hardening, Chemical Deburring, Brushing and Polishing, Chrome Plating, Hard Straightening, Final Polishing, Final Inspection using special purpose machines, then sent for packing and labeling to storage. Scrap generated during the process are stored separately.

The Unit used Dia 2.02 & 2.00 mm High Carbon Chrome Vanadium Alloy Steel as the basic input of raw material which is imported from Germany. There are various operations done using the State of Art of machining using Machines like mainly, Swaging Machine, Stamping Machine, Chrome Plating Machine, Pero Washing Machine etc.,

The major operations involved in machine are Wire Cutting, Rounding, Swaging, Rolling and Marking, Stamping, Barb grinding & Pointing, Hardening, Chemical De-burring, Brushing & Polishing, Chrome Plating, Hard Straightening, Fial Polishing. Scrap will get generated during mentioned operations.

The machined finished products will be inspected for dimensions as per specification using profile Projector, Microscopes, Varnier Caliper, Micrometer, different special gauges at different stages After appearance test for dent / forging defects, Finished Parts are packed in specified packs for final dispatch.

It is approved as a 100% EOU Unit vide Letter of Permission No. 1/63/2004:PER:EOU: KR: CSEZ/9155 Dtd., 26/10/2004.

OBJECTIVE:-

The objective of this report is to assess the Scrap / Wastage generated during the process – from raw material to the finishing product) technically termed as SION (Standard Input-Output Norms) and to provide a technical report regarding the scrap / wastage during production process as required by CSEZ authorities to fix the norms.

OBSERVATIONS AND CALCULATIONS:-

During inspection of manufacturing process it was observed that the scrap was generated during machining as follows:

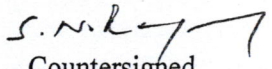
Process	Visible Scrap	Invisible Scrap	Total Scrap
Wire Cutting	0%	0%	0%
Rounding	0%	5.11%	5.11%
Swaging	2.19%	0.09%	2.28%
Rolling and Marking	0.25%	0%	0.25%
Stamping	3.03%	0.01%	3.04%
Double Groove Milling	16.49%	0%	16.49%
Barb Grinding and Point	0.98%	2.64%	3.62%
Hardening	0.15%	0%	0.15%
Chemical Deburring	0.22%	2.75%	2.97%
Brushing and Polishing	0.71%	0.88%	1.59%
Chrome Plating	0.66%	0%	0.66%
Hard Straightening	0.48%	0%	0.48%
Final Polishing	0.56%	0.02%	0.58%
Final Inspection	8.51%	0%	8.51%
TOTAL	34.23%	11.50%	45.73%

It is also observed that during the inspection the finding in **Annexure A & B** the details of scrap generated in manufacturing process depending on the type of product it was weighted individually.

The details are given below:

Sl.No.	Product	Name of Raw Material	Minimum Scrap Percentage	Maximum Scrap Percentage	Average Percentage of Scrap
1	Sewing M/c Needles – Annexure - " A " (Sl.No. 01 – 82)	High Carbon Chrome Vanadium Alloy Steel Dia 2.02 mm	43.87%	49.49%	45.86%
2	Sewing M/c Needles – Annexure - " B " (Sl. No. 01 – 117)	High Carbon Chrome Vanadium Alloy Steel Dia 2.00 mm	43.02%	49.96%	45.99%

The required raw material has been assessed to the relevant part as per the drawing. The scrap calculations have been made and it is arrived that the average percentage of scrap generated Rounding and Machining as per annexure A & B enclosed.


 Countersigned
 Director
 एस.एन. रंगप्रसाद S.N. RANGAPRASAD
 निदेशक Director
 भारत सरकार Government of India
 सूक्ष्म, लघु व मध्यम उद्यम मंत्रालय Ministry of MSME
 एम एस एम आई विकास संस्थान MSME Development Institute
 राजाजीनगर, बेंगलूर-१० Rajajinagar, Bangalore-10


 K. Shivappa
 Asst. Director (Mech.)
 MSME-DI Bangalore-560010
 के. शिवप्पा K. SHIVAPPA
 सहायक निदेशक (यांत्रिक) Asst. Director (Mech.)
 भारत सरकार Government of India
 सूक्ष्म, लघु व मध्यम उद्यम मंत्रालय Ministry of MSME
 एम एस एम आई विकास संस्थान MSME Development Institute
 राजाजीनगर, बेंगलूर-१० Rajajinagar, Bangalore-10

Sl. No. 16
11/4/2017

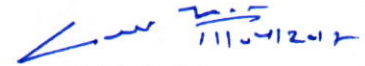
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. A/R-01 (M/s TEMA India Limited) (Advance Authorization No. 0310778836 dated 21.04.2014)

Norm may be modified as under:

1. Net Empty weight of export items at Sl. No. 1, 2 & 24 may be modified as 53.72 MT, 56.82 MT & 1.53 MT respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 4804.8 Meters (4.815 MT) on net to net basis as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 16218.2 Meters (15.109 MT) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 6 may be allowed as 148 Nos. on net to net basis. Duty free weight of this item may be allowed as 197.756 MT as 1.212 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Quantity of import item at Sl. No. 15 may be allowed as 29902 Kgs. as 1.57 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 16 may be allowed as 7525 Kgs. as 1.53 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.

Norms committee may take a view


11/4/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/24/2017-TSW/01-A/R dated 11/04/2017

Sl. No. 17
11/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. A/R-02(M/s TEMA India Limited) (Advance Authorization No. 0310791613 dated 02.12.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of export item may be specified as 91.5 MT.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 6544 Kgs. as 1.22 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed as 35222 Kgs. as 1.091 Kgs/Kg. content in the export product after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 25020 Kgs., as 1.015 Kgs/Kg. content in the export product.
5. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. (82 Kgs.) on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 5 may be allowed as 4 Nos. (26 Kgs.) on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/24/2017-TSW/02-A/R dated 11/04/2017

Sp. No. 18
11/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/04/2017 - Case No. A/R-03 (M/s TEMA India Limited) (Advance Authorization No. 0310804782 dated 18.05.2016)

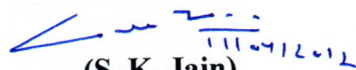
Advance Authorisation may be ratified as under:

1. Net Empty weights of export items at Sl. No. 1 to 8 may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	160.743	3	160.743	5	160.743	7	143.40
2	160.743	4	160.743	6	160.743	8	178.623

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 5 & 8
3. Quantity of import item at Sl. No. 1 may be allowed as 64898 Meters(73741 Kgs.) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 292 Nos. on net to net basis. Duty free weight of this item may be allowed as 369030 Kgs. as 1.15 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Import items at Sl. No. 3, 6 & 7 may be deleted as not required by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 21658 Kgs., being less than the net content in export products.
7. Quantity of import item at Sl. No. 5 may be allowed as 428423 Kgs. as 1.077 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 8 may be allowed as 57326 Kgs. as 1.05 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 9 may be allowed as under:
Welding wire/Electrodes/Strip: 14483 Kgs.
Welding Flux: Equal to weight of welding wire/Strip

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/24/2017-TSW/03-A/R dated 11/04/2017

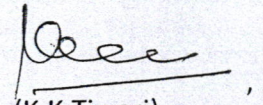
SP. No 284
11/4/2017

Department of Heavy Industry

For NC Meeting dated 11/4/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
4	510387476	ISGEC H	Item 1,2- net to net under GN4 with accountability clause.
53	410162206	Wheels I	%wastage on Repeat basis of earlier NC approved AA
54	410162205	Wheels I	%wastage on Repeat basis of earlier NC approved AA
✓ A/R9	310601333	L&T	Item 13-36 total number is same as in approved AA for repeat, Item 70,71,73,74,77,79 ,83,84- net to net under GN4 with accountability clause.
A/R10	310635194	L&T	Item 93-99-net to net under GN4 with accountability clause. EP rating -justification as enclosed by DES-I ,in order. Serial number is shifted by one digit due to Items 5 of present AA to be repeated with Item 78-79 of approved AA.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

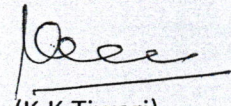
S.I. No. - 25
11/4/2017

Department of Heavy Industry

For NC Meeting dated 11/4/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
4	510387476	ISGEC H	Item 1,2- net to net under GN4 with accountability clause.
53	410162206	Wheels I	%wastage on Repeat basis of earlier NC approved AA
54	410162205	Wheels I	%wastage on Repeat basis of earlier NC approved AA
A/R9	310601333	L&T	Item 13-36 total number is same as in approved AA for repeat, Item 70,71,73,74,77,79 ,83,84- net to net under GN4 with accountability clause.
A/R10	310635194	L&T	Item 93-99-net to net under GN4 with accountability clause. EP rating -justification as enclosed by DES-I ,in order. Serial number is shifted by one digit due to Items 5 of present AA to be repeated with Item 78-79 of approved AA.

NC may take a view


(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

Sl. No. 25
11/4/2017

AA 0310620136 (Rajpura Unit-2)	AA 0310635194 (Mahagenco Unit-2)
<u>Export Item Name</u>	<u>Export Item Name</u>
2x700 MW STEAM TURBINE GENERATOR (WEIGHT OF ONE SET 1750 MT = 1123ST+627G) FOR NABHA POWER RAJPURA	Supply of 3x660MW supercritical steam turbine and generator with their integral auxiliaries for Unit-2
<u>Justification</u>	
Turbines of 660 MW and 700 MW have same material consumption. The output of the turbine is varied by varying the steam parameter (flow, temperature, pressure). In Rajpura Project, increase in flow is established by having more make up at the Deaerator.	

Comparison of Items under Advance Authorisation No- 0310635194 dated 09.06.2011 and AA No. 0310620136 dated 08.03.2011

AA Sr. No.	Import Item Name	AA No. 0310635194		Comparison with AA No. 0310620136 dtd 08.03.11			
		Qty	UOM	AA Sl.No.	Qty	UOM	Remarks
15	Gauges	1	Set	14	1	Set	Items listed are same but S.No. is shifted
77	AS Bars for IP & LP Stationary blades	6,520	kg	76	6,520	kg	Items listed are same but S.No. is shifted
78	CS Plate 25 to 38mm Thick for Generator Stator Body	43,000	kg	77	43,000	kg	Items listed are same but S.No. is shifted
79 to 92	As mentioned in the list	1	Set	80 to 93	1	Set	Items listed are same but S.No. is shifted
93	Duplex Gas Dryer-Spec-5.5kg/cm ² , -5 to 45 deg	1	No		NIL		Items added for AA 0310635194 refer Annexure-1 for functionality
94	Insulation Base Plate, AL53598-5-Spec-Micarta Plate	28	Nos		NIL		
95	Insulation Base Plate, AL53598-6-Spec-Micarta Plate	14	Nos		NIL		
96	Insulation Base Plate, AL53598-7-Spec-Micarta Plate	14	Nos		NIL		
97	Insulation Base Plate, AL53598-8-Spec-Micarta Plate	14	Nos		NIL		
98	Core Back Filler, A35H692-1-Spec-Micarta RC-210	900	Nos		NIL		
99	Teeth Feeler, A35C369-7-Spec-Micarta RC210	1,100	Nos		NIL		

-49-

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.[Click **here** and type Firm's Name]
[Click **here** and type Firm's Address]

Subject:- Ratification of the norms in respect of Advance Licence No. [Click **here** and type Licence No] dated [Click **here** and type Licence Date] obtained under Para 4.7 of HBP (Vol.I). **Meeting No. Date:**

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No.[Click **here** and type RLA's File No] to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above, to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:

The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **Norms Committee-I, Room No. 404, DGFT, Udyog Bhawan, New Delhi, E-mail: nc1.dgft@nic.in, Office Tel.: 23061562/ext.265,** and copy of the same must be endorsed to the technical authority mentioned below:

5.
 1. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.**
 2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.**
 3. **Sh.K.S. Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**
 4. **Ms. Asha Nangia, Addl. Director. D/o Information & Technology, CGO, Complex, New Delhi – 110 003.**
 5. **Dr. Meetul Kumar, Scientist 'E', DRDO, Room No. 431, Block 'B', DRDO Bhawan, New Delhi.**

Yours faithfully,

FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
Tel: 011-23061562/Ext.265
E-mail: nc1.dgft@nic.in